

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Special Bench (Video Conference)**

CORAM – SHRI P. MOHAN RAJ, HON'BLE MEMBER (J)

CORAM: SHRI SATYA RANJAN PRASAD, HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW  
TRIBUNAL,  
HYDERABAD BENCH, HELD ON 14.11.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA(IBC)/1292, 495 & 1262/2022 in CP(IB) No. 132/7/HDB/2019
NAME OF THE COMPANY	ICSA (India) Ltd
NAME OF THE PETITIONER(S)	State Bank of India
NAME OF THE RESPONDENT(S)	ICSA (India) Ltd
UNDER SECTION	7 of IBC

**ORDER**

**IA No. 1292/2022 & IA No. 495/2022:**

Ld. Mr. Neti Mallikarjuna Setty appears on behalf of the Liquidator.

List the IA No. 1292/2022 & IA No. 495/2022 on 28.11.2022.

**IA No. 1262/2022:**

Ld. Liquidator Mr. Neti Mallikarjuna Setty appears in person. Ld. Counsel Mr. Krishna Grandhi is present for the Financial Creditor.

This is an application filed under Section 60(5) of IBC, 2016 read with Regulation 44 and 47 of IBBI seeking extension of liquidation period, which is ending on 15.11.2022, by further 90 days. Heard the submissions of the Learned Liquidator. Considering the fact that liquidation is in the final stages of completion, therefore in the interest of all the stakeholders, extension of 90 days, as sought by the Learned Liquidator is allowed. In result the period of liquidation shall now end on February 03, 2022. Accordingly, IA 1262/2022 is disposed of.

*Self*

**Satya Ranjan Prasad  
Member (Technical)**

*Self*

**P. Mohan Raj  
Member (Judicial)**